

(c) if so, the reasons thereof; and

(d) the steps taken by his Ministry to implement the scheme during Seventh Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) Stations for the introduction of integrated digital network in Koraput District have been identified and network plans have been prepared.

(c) and (d) : The scheme was not taken up due to non-availability of the equipment. The scheme can be implemented in the Seventh Plan subject to availability of equipment and funds.

**Purchase of Stationery etc.  
in Defence Ministry**

1188. SHRI KAMLA PRASAD SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Department of Personnel and Administrative Reforms Office Memorandum No. 14/14/80 Welfare dated 14-7-1981 made it incumbent on all Central Departments their attached and subordinate offices and other organisations financed and/or controlled by Government located at Delhi/New Delhi to purchase all items of stationery, electrical, sanitary and other goods from the Central Government Employees Consumer Co-operative Society Ltd., New Delhi;

(b) the names of all offices falling under his Ministry covered by the above said order;

(c) whether all offices under his Ministry including Air Headquarters and Delhi Cantt. offices are following the above instructions and buying these items from the Society; and

(d) if not, the steps taken to ensure compliance of the order ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir, except Delhi Cantonment Board.

(b) It is not considered necessary in the public interest to disclose the names of the subordinate formations located in Delhi/Delhi Cantt.

(c) It is confirmed that all offices under the Ministry of Defence, except Delhi Cantonment, Board, located at Delhi/Delhi Cantonment. are buying the items of stationery from the Central Government Employees Consumer Co-operative Society Ltd. Delhi.

(d) Instructions have been issued to the Delhi Cantonment Board to follow the prescribed procedure.

**Retention of Telephone Facilities after  
Retirement of Government  
Officers**

1189. SHRI LAKSHMAN MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government allows retention of telephone facility after retirement of an officer of Government or on death, if request is made by the family members of the concerned Government officer; and

(b) if so the details regarding the procedure followed in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). No, Sir. however, a retiring Government officer can register for a telephone connection in his personal capacity as a Retired Government Officer in the 'Non-OYT-SS' category six months before the date of his/her superannuation provided he/she has drawn a basic salary of Rs. 1600 per month or more for at least one year prior to retirement. The Government official should not have availed of this facility earlier at any other station in the country under this category. This facility will also be available to the spouse of the Government employee after his/her death.

**Concessions for Setting up Industries  
in Backward Areas**

1190. PROF. P. J. KURIEN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the subsidy and other concessions being granted by Government for setting up industries in the backward areas have yielded the desired result;

(b) whether any study has been conducted to assess the progress made in this regard; and

(c) if so, the State-wise details of industries set up during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Yes, Sir. The National Committee on the Development of Backward Areas set up by the Planning Commission to, inter-alia, review the existing schemes of Central Investment Subsidy, Concessional Finance etc. submitted its report on "Industrial Dispersal" in October, 1980. Copies of Report have been laid on the Table of the House.

(c) A statement showing the state-wise break-up of industrial licences issued for setting up industries in backward areas during the last three years is given below. The details such as name of unit, item of manufacture, location etc. are published by the India Investment Centre in their "monthly News letter", copies of which are available in the Parliament Library.

#### Statement

State/Union Territory	Year		
	1982	1983	1984
1	2	3	4
1. Andhra Pradesh	9	25	23
2. Andhra & Nicobar	—	—	—
3. Arunachal Pradesh	—	2	3
4. Assam	1	22	8
5. Bihar	—	6	6
6. Dadra & Nagar Haveli	—	—	1
7. Goa, Daman & Diu	7	3	10
8. Gujarat	25	36	30
9. Haryana	4	12	11
10. Himachal Pradesh	5	5	5
11. Jammu & Kashmir	2	10	8
12. Karnataka	16	27	19
13. Kerala	6	16	13
14. Madhya Pradesh	5	19	23
15. Maharashtra	21	23	39
16. Manipur	—	—	—
17. Meghalaya	—	—	—
18. Nagaland	—	2	2
19. Orissa	2	5	5
20. Pondicherry	1	3	3
21. Punjab	3	11	15

1	2	3	4
22. Rajasthan	9	11	15
23. Sikkim	—	—	2
24. Tamilnadu	15	35	32
25. Tripura	—	—	1
26. Uttar Pradesh	5	33	35
27. West Bengal	8	11	12
28. State not indicated/ more than one state	1	—	2
Total :	145	317	323

### Exploration of Oil

1191. PROF. P. J. KURIEN : Will the Minister of PETROLEUM be pleased to state :

(a) whether it is a fact that the flow of oil from the existing wells in the country is diminishing;

(b) if so, the facts thereof;

(c) whether any intensive efforts are being made to locate oil in regions hitherto unexplored; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). Decline in reservoir pressure is a normal phenomenon after commencement of production. In some fields oil flow is declining due to ageing. The flow is diminishing at rates ranging from 5-10 per cent depending on rock and oil properties and age of reserves.

(c) and (d). Yes, Sir. Some of the steps planned in this behalf are :

1. Introduction of new seismic exploration technology;
2. Extensive exploration of areas in less precisely known geographical regions.
3. Induction of advanced technology and increased use of computers for data processing.

### Introduction of Computers in Courts

1192. PROF. P. J. KURIEN :  
SHRI K. PRADHANI :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal to introduce computers in the working of the Courts;

(b) if so, the details thereof;

(c) whether the legal and technical experts were consulted before taking any decision in the matter; and

(d) if so, the details of the opinion expressed by legal experts in this matter ?

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : (a) Yes, Sir.

(b) to (d). The matter is receiving the attention of the Government.

### Theft of Insured Parcels

1193. SHRI M. RAGHUMA REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether in the light of large scale thefts of insured parcels, Government are devising a machinery to check this illegal practice;

(b) if so, the details of the steps envisaged;